

periodical stock taking.

### Child Labour

8423. SHRI LALL BABU RAI : Will the Minister of LABOUR be pleased to state :

(a) the number of cases registered against the handloom owners in the country for illegally employing child labour;

(b) the number of raids conducted against carpet exporters with a view to detecting incidents of child labour employed in carpet manufacturing sector; and

(c) the details of action taken in this regard?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) : (a) to (c). Information is being collected and will be laid on the Table of the House.

[English]

### Unemployment in Goa

8424. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of LABOUR be pleased to state:

(a) the status of unemployment, State-wise, as per records/assessment of the Government particularly with regard to white collar unemployment in Goa;

(b) the targets fixed for employment generation, State-wise for the last three years and actual employment generated and reasons for shortfall, if any;

(c) the effective steps being taken to tackle the growing unemployment amongst educated particularly in Goa; and

(d) the projections of extent of educated unemployment in various States at the end of 8th plan and extent of employment proposed to be provided, particularly in Goa?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) : (a) to (d). As per estimates made by the Planning Commission, unemployment is provisionally estimated to be 18.7 million at the end of March 1995. Break up of this estimate by educated and uneducated or by States is not available. The Eighth plan envisaged creation of additional employment opportunities of the order of 8.5 million p.a. on an average during the plan period corresponding to an average annual growth rate of the economy of 5.6%. No state-wise targets have been fixed. Additional employment opportunities of the order of 6.3

million per year on an average are estimated to have been created during the period 1992-95. State-wise break of this estimate is not available. The shortfall in employment generation is primarily due to average annual rate of growth of the economy, during the period 1992-95, namely 4.6% being less than that targetted in the plan.

Employment is a thrust area of the 8th Five Year Plan. The plan envisages a strategy for accelerating growth of productive employment opportunities in the country both for educated and uneducated unemployed on the basis of a faster growth of employment, intensive sectors, sub-sectors and activities. In addition to this, Prime Minister's Rozgar Yojana (PMRY) which provide self employment opportunities to the educated unemployed youth is being implemented in all States including Goa.

Projections of the extent of educated unemployed in various States at the end of the 8th plan have not been made by the Planning Commission.

### Modernisation of Powerlooms

8425. SHRI A. INDRAKARAN REDDY :  
SHRI ARVIND TRIVEDI :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have received proposals from various State Governments particularly from Andhra Pradesh and Gujarat for providing financial assistance for modernisation of powerlooms in their States;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

### Seizure of Gold and Silver

8426. DR. SAKSHIJI : Will the Minister of FINANCE be pleased to state:

(a) the quantity of gold and silver seized during the last six months; and

(b) the details of the places from where smuggled gold and silver seized?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) Quantity of smuggled gold and silver seized during the period Nov., 94 to April, 95 is as follows :-

	<i>Quantity (Kgs.)</i>
Gold	554
Silver	734

(Figures are provisional)

(b) The seizures have been effected at various places in the country including Amritsar, Bombay, Calcutta, Delhi, Gorakhpur, Guwahati, Madras, Patna, Shillong, Trivandrum, Visakhapatnam, Nanded etc.

#### Trade with U.K.

8427. SHRI BALRAJ PASSI : Will the Minister of COMMERCE be pleased to state :

(a) whether U.K. has expressed its desire to double its trade with India by the turn of the century;

(b) if so, whether any agreement has been signed between India and U.K. in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No formal proposal to this effect has been received.

(b) and (c). Do not arise.

#### Unorganised Labour

8428. SHRI LAKSHMI NARAIN MANI TRIPATHI :  
SHRI V. SOBHANADREESWARA RAO :

Will the Minister of LABOUR be pleased to state :

(a) the number of unorganised labourers in the country, State-wise;

(b) the areas where unorganised workers are working;

(c) the steps taken to safeguard the interests of the unorganised workers;

(d) whether the Government are aware of the exploitation of workers in Jawahar Rojgar Yojana and Employment Assurance Scheme;

(e) if so, whether the Government have conducted any survey in this regard specifically in U.P.;

(f) if so, the outcome of the survey;

(g) whether the Government propose to establish a Welfare Board to protect the interests of the unorganised workers;

(h) if so, the details thereof; and

(i) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) : (a) to (i). Workers are enumerated in the Census by sector of activity in which they are engaged. Since there exists no definitional clarity about the term 'organised labour' and 'unorganised labour' it is not possible to give the number of such labour in the country.

Agriculture and construction activities engage the largest number of unorganised labour. Other occupations where the labour is unorganised include mining and quarrying, household and cottage industry, brick-kilns etc. However, it is difficult to give an exhaustive list.

A large number of existing labour laws like the minimum Wages Act, the Payment of Wages Act, the Equal Remuneration Act, the Contract Labour (Regulation & Abolition) Act, the Bonded Labour System (Abolition) Act and the Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act etc. are applicable to the workers engaged in unorganised sector to look after their interests in terms of wages, working hours, social security etc. The Ministry of Labour are administering five Welfare Funds established by legislation to extend welfare and social security schemes in the fields of housing, educational, medical and recreational facilities for beedi, mines (limestone/dolomite, iron, manganese, chrome and mica) and cine workers. EPF & ESI schemes are also available to unorganised workers subject to coverage of the establishment. In addition, a number of State Governments particularly Kerala have set up several Welfare Funds for identified categories of unorganised workers. It is not considered practicable to establish one Welfare Board for all categories of unorganised